

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - III**

CP/CA No. 16/132/ND/2017

IN THE MATTER OF:

Northern Region Mega Leather Cluster Ltd. APPLICANT / PETITIONER

SECTION:

Under Section 441(137)

Order delivered on 11.10.2017

Coram:

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

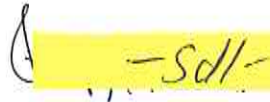
For the APPLICANT / PETITIONER :- Mr. Himanshu Harbola, Advocate

For the ROC, Delhi :- Mr. Manish Raj, Company Prosecutor

ORDER

Learned Counsel for the petitioner is present. Learned representative of RD/ROC is also present. The Learned counsel for the petitioner seeks further time to seek leave from the jurisdictional Magistrate Court from which leave is required to be obtained for proceeding with the compounding application. Four weeks time is finally granted for the said purpose.

Post the matter on 15th November 2017.


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**